

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4414
ANSWERED ON:20.08.2010
CHECK ON COSMETICS
Sugumar Shri K.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has taken/proposed to take certain steps to keep a check on the foreign brand of cosmetics as well as the fake cosmetics;
- (b) if so, the details thereof;
- (c) whether the Drug Cosmetic Rules are being amended for the purpose; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRVEDI)

(a) to (d):The Drugs & Cosmetics Rules, 1945 have been amended by the Drugs & Cosmetics (4th Amendment) Rules, 2010 notified vide G.S.R. 426(E) dated 19th May 2010, which provides that no cosmetics shall be imported unless the product is registered by the licensing authority appointed by the Central Government. The provision come into effect from the 1st April, 2011.